[6 December, 2001] RAJYA SABHA

employment as against 3.9% for the urban migrants as per National Sample Survey Report No. 470: Migration in India 1999-2000.

Implementation of Child Labour (Prohibition and Regulation) Act, 1986

†1921. SHRI KRIPAL PARMAR: Will the Minister of LABOUR be pleased to state:

- (a) whether Government are aware of the fact that Child Labour (Prohibition and Regulation) Act, 1986 passed by the Parliament has not been enforced till date;
 - (b) if so, the reasons therefor; and
- (c) whether it is illustrative of the negligent attitude of Government towards child labourers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI MUNI LALL): (a) The Child Labour (Prohibition & Regulation) Act, 1986 prohibits employment of children below the age of 14 years in Occupations and Processes listed in the Schedule to the Act. With view to making the Act more stringent the Schedule has been enlarged in 1999 and 2000 to include several Occupations and Processes bringing the total number to 13 and 57 respectively. The Central Government is responsibile for enforcement of the Act, in Railways, major ports, mines, oil fields and establishments under the control of the Central Government. In all other cases, State/UT Governments are responsible for enforcement of the Act. Employers found employing children in occupations and processes prohibited under the Act are prosecuted under the provisions of the Act. State/ UT Governments furnish information to the Central Government on implementation of the provisions of the Act in the form of periodical returns.

(b) and (c) In view of the above, do not arise.

†Original notice of the question was received in Hindi.